

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

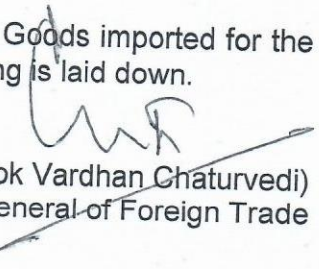
Notification No. 58/2015-2020
New Delhi, Dated: 28 March, 2018

Subject: Amendment in Para 2.31 of Foreign Trade Policy, 2015-2020.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby incorporates Para 2.31 (III) as under:

S. No.	Categories of Second Hand Goods	Import Policy	Conditions, if any
III	Second Hand Goods imported for the purpose of repair / refurbishing / re – conditioning or re – engineering.	Free	Subject to condition that waste generated during the repair / refurbishing of imported items is treated as per domestic Laws/ Rules/ Orders / Regulations/ technical specifications/ Environmental /safety and health norms and the imported item is re – exported back as per the Customs Notification.

2. **Effect of this Notification:** Import policy for Second Hand Goods imported for the purpose of repair / refurbishing / re – conditioning or re – engineering is laid down.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade

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